

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-2428/2018

New Delhi, this the 03rd day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member(J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Smt. Vidyawati (aged about 52 years),
W/o Sh. Naresh Kumar,
R/o Quarter No. C-5, NIPCCD Campus
Hauz Khas, New Delhi-16. Applicant

(through Sh. T. D. Yadav with Sh. Bharat Bhushan)

Versus

1. National Institute of Public Cooperation and Child Development (WCD)
5, Siri Institutional Area,
Hauz Khas, New Delhi-16.
2. The Secretary,
Women and Child Development
Room No. 601, 6th Floor, Shastri Bhawan,
New Delhi.
3. Sh. M.A. Imam, Director
National Institute of Public Cooperation and Child Development (WCD)
5, Siri Institutional Area,
Hauz Khas, New Delhi-16.

Respondents

(through Sh. Ranjan Tyagi)

ORDER(ORAL)

Hon'ble Mr. Justice Dinesh Gupta, Member(J)

Heard learned counsel for the applicant.

2. The applicant has challenged the transfer order dated 17.05.2018 by which she was transferred from the office of National Institute of Public Cooperation and Child Development, Hauz Khas to Women and Child Development Ministry, Shastri Bhawan, New Delhi. She has challenged the

transfer order on medical grounds and as per the applicant's statement she has not joined the new place of posting. Learned counsel for the applicant further submitted that the applicant has also moved a representation on 18.05.2018 for cancellation of transfer order on certain medical grounds, but the respondents have not decided the same till date.

3. We do not find any merit in the OA. However, we direct the applicant to first go and join the new posting and the respondents will allow the applicant to join the duty at the transferred place. Only when the applicant joins the transferred posting, the respondents may take a sympathetic view in deciding the representation dated 18.05.2018 of the applicant by passing a reasoned and speaking order within two months.

(Praveen Mahajan)
Member (A)

(Justice Dinesh Gupta)
Member (J)

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